

1	2	3
2.	Shipping Corporation of India (SCI)	M/o Shipping
3.	Container Corporation of India (CONCOR)	M/o Railways
4.	THDC India Limited (THDCIL)	M/o Power
5.	North Eastern Electric Power Corporation Limited (NEEPCO)	M/o Power

Scrapping of GST on income of religion institutions

†1663. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of FINANCE be pleased to state:

(a) whether GST is levied on the income received from religious institutions like Religious Justice Board, Sunni Waqf Board, etc.; and

(b) if so, whether Government would consider to scrap it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No Sir. GST is a levy on the 'supply' of goods or services or both and not on the income.

(b) Does not arise in view of the reply to part (a) above.

Fugitive economic offenders

1664. SHRI BINOY VISWAM: Will the Minister of FINANCE be pleased to state:

(a) the details of fugitive economic offenders who have left the country illegally;

(b) the total Non-Performing Assets (NPAs) against each such offender and the status of the recovery from them;

(c) the status of the prosecution/court proceedings against such offenders;

(d) how much money was written-off/concession given to these offenders;

(e) whether Government has initiated extradition measures on such matters; and

(f) if so, the status of such measures?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (d) Central Board of Indirect Taxes and Customs (CBIC) has reported about 6 fugitive economic offenders who have left the country illegally.

Directorate of Enforcement (ED) has filed application against 10 individuals in the competent Court under Fugitive Economic Offenders Act (FEOA), 2018.

Central Bureau of Investigation (CBI) has reported that as on date 51 Absconders/ Proclaimed Offenders (POs) in 66 cases are known to have left to other countries.

As reported by Department of Financial Services, the expected losses on stressed loans, not provided earlier under flexibility given to restructure loan were reclassified as NPAs and provided for. Public Sector Banks initiated cleaning up by recognizing NPAs and provided for expected losses.

Enforcement Directorate and CBI have filed applications in respect of these cases in competent Courts and proceedings are either under investigation or trial.

Further, CBI has reported that the total amount defrauded by the accused persons in aforementioned 66 cases come to ₹ 17,947.11 Crores (Approx.).

(e) and (f) CBIC has sent 02 extradition requests to Ministry of External Affairs in July 2019.

In respect of extradition requests sent by ED for 08 individuals Red Corner Notices have also been published by Interpol.

CBI is processing 51 Extradition requests and are pending at various stages in respect of POs/Absconders.

Cases under Prevention of Money Laundering Act (PMLA), 2002

1665. SHRI NARESH GUJRAL: Will the Minister of FINANCE be pleased to state:

(a) how many cases of economic offences were filed by Enforcement Directorate (ED) in the last five years and what are the steps being taken by the Ministry to ensure faster disposal of cases;

(b) how many PMLA Special Courts have been established by Government for trial of offences under Prevention of Money Laundering Act, 2002;